

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.4220/2018

Wednesday, this the 28th day of November, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Sh. Lokesh Chandra Gupta (Aged about 52 years)
(Group B)
s/o Sh. S C Gupta
r/o 117-D, J&K Pocket, Dilshad Garden
New Delhi 110 0095

Working as Junior Engineer (Civil)
C/o EE (C) Dwarka Sub city, Delhi Jal Board

..Applicant

(Mr. Sanjeev K Gupta, Advocate)

Versus

1. Delhi Jal Board
Govt. of NCT of Delhi
Through its Chairman
Varunalaya Phase II
Karol Bagh, New Delhi – 110 005

2. Chief Executive Officer
Delhi Jal Board
Govt. of NCT of Delhi
Varunalaya Phase II
Karol Bagh, New Delhi – 110 005

3. Member (Administration)
Delhi Jal Board
Govt. of NCT of Delhi
Varunalaya Phase II
Karol Bagh, New Delhi – 110 005

..Respondents

O R D E R (ORAL)

Mr. K.N. Shrivastava:

It is noticed from the records that the applicant had not challenged the disagreement note issued by the disciplinary authority

and the order of the appellate authority rejecting his appeal. When this was pointed out, learned counsel for applicant sought leave of the Tribunal to withdraw this O.A. with liberty to file a fresh one, impugning the disagreement note and the appellate order. Prayer allowed.

2. The O.A. is dismissed as withdrawn with liberty as prayed for.

(S.N. Terdal)
Member (J)

(K.N. Shrivastava)
Member (A)

November 28, 2018
/sunil/